No, of Demard	Name of Demand							. A	Amount of Demard for Grant on account	
	DEPARTMI	ENT OF	ELE	CTE	ONI	C8			Revenue Rs.	Capital Rs.
	Department of	of Electro	r ics						1,25,28,000	37,09,000
	DEPARTMENT OF SPACE									
104	Department o	of Space							5,61,88,000	1,43,84,000
	PARLIAME MENTAR PRESIDE UNION P	Y AFFA	Re,	SEC CE-P	RETA	IDEN	O 27	F TH ND	E	
105	Lok Sabha							•	76,19,000	
106	Rajya Sabha							•	30,93,000	
107	Department of Parliamentary Affairs							•	3,29,000	
108	Seciclariat of	the Vice	-Pres	ıdcı t				•	95,000	

13.04 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1976

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Convolidated Fund of India for the service of a part of the financial year 19°6-77 MR. SPEAKER The question is

"That leave be granied to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1976-77."

The motion was adopted SHRI C. SUBRAMANIAM: I introduce the Bill.

I beg to movet:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1976-77, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financia' year 1976-77, be taken into consideration."

The motion was adopted MR SFEAKER Now, we shall take up clauses

The question is

'That clauses 2 and 3, the S hedule, clause 1, the Enacting Formula and the Title stand part of the Bul'

The motion was adopted

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the little ucre added to the Bill

SHRI C SUBRAMANIAM. I beg to move

"That the Bill be passed'

MR SPEAKER The question is:

"That the Bill be passed."

The motion was admited

^{*}Published in Gazette of India Extraordmany Part II, section 2, dated isrd March 1976.

[†]Introduced/Moved with the recommendation of the President.